

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No.2 of 2006 in

Petition(s) for Special Leave to Appeal (Civil) No(s).24687/2005

(From the judgement and order dated 29/08/2005 in SBCRP No.469/2004

of The HIGH COURT OF RAJASTHAN AT JODHPUR)

MADAN SINGH

Petitioner(s)

VERSUS

KESHAR DEVI

Respondent(s)

(For directions and office report)

Date: 04/12/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. Naveen Kumar Singh,Adv.

Mr. Aruneshwar Gupta,Adv.

For Respondent(s) Ms. Kiran Suri,Adv.

UPON hearing counsel the Court made the following

O R D E R

Place the matter after six weeks, as prayed for by the learned counsel appearing on behalf of the landlord.

[Alka Dudeja]

Court Master

[Om Prakash]

Court Master